

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Original Application No. 129 of 2018
Date of order : 13-02-2018

Between :

S.Deepika S/o late S.Ravi,
Aged about 24 years, Occ : Unemployee,
R/o 25-3-1747, Gowtham Nagar,
Podalakur Road, Nellore, SPSR Nellore Dist.Applicant

AND

1. Bharat Sanchar Nigam Limited,
Rep. by its Chief General Manager,
BSNL Bhavan, Chuttugunta, Vijayawada,
Krishna District, Andhra Pradesh.
2. The Principal General Manager,
DTO Compound, BSNL Office,
Near Leela Mahal, Nellore,
SPSR Nellore District.
3. Union of India, Rep by its Secretary,
Ministry of Information and Technology,
New Delhi. ...Respondents

Counsel for the Applicant : Mr.P.VenkataRao

Counsel for the Respondents : Mr.M.Brahma Reddy, SC for BSNL for RR 1 & 2
Mrs.K.Rajitha, Sr.CGSC for R-3

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER
THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

Heard Mr.G.Raju representing Mr.Penumaka Venkata Rao, learned
counsel for the applicant and Mr.Bhim Singh representing Mr.M.Brahma
Reddy, learned Standing Counsel for BSNL.

2. This OA is filed by the applicant seeking compassionate appointment.

The Grievance of the applicant is that he submitted a representation dated 20.03.2017 to 2nd Respondent for considering his case for compassionate appointment but no decision has been taken on the representation so far.

3. Under these circumstances, we wish to dispose of the OA at the stage of admission with the consent of both the parties by issuing a direction to Respondent No.2. Accordingly the OA is disposed of at the admission stage by issuing a direction to the Respondent No.2 to dispose of the representation dated 20.03.2017 (A-I to OA) of the applicant and pass a reasoned order within a period of eight weeks from the date of receipt of a copy of this order.

4. No order as to costs.

(MINNIE MATHEW)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 13th February, 2018.
Dictated in Open Court.

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